

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 795 of 2019**

**IN THE MATTER OF:**

**M/s Aarti International Limited**

**...Appellant**

**Vs**

**M/s Innovative Textile Limited**

**....Respondent**

**Present:**

**For Appellant: Mr. Satwinder Singh, Mr. Surekh K. Baxy  
Advocates, Mr. Rajesh and Mr. Arun Thakur, AR**

**For Respondent:**

**ORDER**

**05.08.2019** Heard. Let notice be issued on Respondent by Speed Post. Requisites along with process fee, if not filed, be filed by 06.08.2019. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

List the Appeal 'For Admission (After Notice)' on **4<sup>th</sup> September, 2019**.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Gc*